

**NATIONAL COMPANY LAW TRIBUNAL  
BENGALURU BENCH  
COURT NO.1**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,  
BENGALURU BENCH, BENGALURU, HELD ON 13.10.2017.

PRESENT: 1. Hon'ble Member(J) **Shri Ratakonda Murali**  
2. Hon'ble Member(T) **Dr. Ashok Kumar Mishra**


C.P. No. or C.A. No.	T.P. No.	Purpose	Section	Name of the Parties M/s. / Mr.
CP(IB) No. 14 / BB/ 2017	-	For hearing	Rule-4 of I&B	Edelwiss Assets Reconstruction Co. Ltd., Vs Falcon Tyres Ltd.


SL. NO.	NAME (IN CAPITAL) & PHONE NUMBER	REPRESENTATION TO WHOM	SIGNATURE
1.	Amrutha Varshini M.C For JSM Law Partners	Respondent	M.C. for the JSM
2	Dr. VIKRAM TRIVEDI Ms SUCHITRA VALJEE 9820082993.	PETITIONER PETITIONER	Valjee

The matter is listed today on the memo filed by the counsel for the petitioner company. The counsel for Respondent No.1/Falcon Tyres is present. Counsel for R-2 (newly added party) is also present. Counsel for petitioner has filed amended copy of Form-5. Counsel for newly added party (R-2) reported that she has no objection for admitting the main petition. In this matter, we have already heard the counsel for the petitioner and also the counsel for R-1 company/Falcon Tyres. Today, the counsel for petitioner has filed certain rulings of NCLT, Ahmedabad Bench, judgment of the Hon'ble High Court of Karnataka and also the judgment of the Hon'ble Apex Court. Besides, the counsel has also filed certain annexures.

Counsel for petitioner contended that an order has to be passed by the Tribunal with regard to the admission of the petition and the counsel contended that an IRP was appointed in another case for the respondent company. Counsel contended that only an order regarding admission of the petition is to be passed by the Tribunal.

Therefore, list the matter for orders on 20.10.2017.

  
MEMBER (J)

  
MEMBER (T)